

**BILLS INTRODUCED IN THE LEGISLATIVE ASSEMBLY
OF THE STATE OF TAMIL NADU**

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the Tamil Nadu on 15th February, 2024 is published together with Statement of Objects and Reasons for general information:—

L.A Bill No. 3 of 2024

**A Bill further to Amend the Tamil Nadu
Panchayats Act, 1994.**

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-fifth year of the Republic of India as follows:—

1. (1) This Act may be called the Tamil Nadu Panchayats (Second Amendment) Act, 2024.

Short title and commencement.

(2) It shall come into force at once.

2. In section 111 of the Tamil Nadu Panchayats Act, 1994 (hereinafter referred to as the principal Act), after clause (j), the following clause shall be added, namely:—

Amendment of section 111.

“(k) the undertaking of suitable work or providing necessary service to the benefit of inhabitant or group of inhabitants, weaker sections, women and children and differently abled persons by providing them housing, nutrition, sanitation and family welfare measures supplementing Government schemes as may be framed by the Government, from time to time.”.

3. In section 112 of the principal Act,—

Amendment of section 112.

(1) In clause (n), the word “and” shall be omitted;

(2) After clause (n), as so amended, the following clause shall be inserted, namely:—

“(nn) the undertaking of suitable work or providing necessary service to the benefit of inhabitant or group of inhabitants, weaker sections, women and children and differently abled persons by providing them housing, nutrition, sanitation and family welfare measures supplementing Government schemes as may be framed by the Government, from time to time; and”.

Tamil Nadu
Act 21 of
1994.

STATEMENT OF OBJECTS AND REASONS.

The Panchayats need to be transformed from the conventional infrastructure creating entity to livelihood assuring, livelihood facilitating, institution that ensure real convergence to eliminate poverty, eradicate illiteracy and ensure better standard of living needs of the inhabitants. This decade is focused more on achieving Localisation of Sustainable Development Goals (LSDGs) and the Panchayats are playing major role in driving this agenda.

2. Clause (b) of Article 243-G of the Constitution empowers the State Legislature by Law to endow the Panchayats with such powers and authority as may be necessary to enable them to function as institutions of self-government. Such Law may contain provisions for the devolution of powers and responsibilities upon Panchayats at appropriate level with respect to the implementation of schemes for economic development and social justice including those in relation to matters listed in the Eleventh Schedule to the Constitution. The said Eleventh Schedule lists as many as twenty nine functions which may be entrusted to the Panchayats. In order to empower the Panchayats to effectively handle the functions listed in the said Eleventh Schedule to the Constitution and in order to make the Panchayats function vibrantly and effectively according to the current needs, it has been decided to specify certain additional functions to be performed by the Panchayats. Accordingly, the Government of Tamil Nadu being a leading State in livelihood promotion and sustainable development, have decided to amend sub-section (2) of section 111 and sub-section (2) of section 112 of the Tamil Nadu Panchayats Act, 1994 (Tamil Nadu Act 21 of 1994) suitably, for the purpose.

3. The Bill seeks to give effect to the above decision.

I. PERIYASAMY,
Minister for Rural Development.

Secretariat,
Chennai-600 009,
15th February 2024.

K. SRINIVASAN,
Principal Secretary.